

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

Ref: Docket No. 112/GT/2012

Date: 14.3.2013

To,

Executive Director (Commercial),  
NTPC Ltd, NTPC Bhawan,  
Core-7, Scope Complex, 7,  
Institutional area, Lodhi Road,  
New Delhi-110003

Sir,

Subject: **Docket No.** 112/GT/2012: Revision of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II, (420 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise.

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **28.3.2013**:

- (i) Form-9A/9B showing (asset/work wise amount of IDC, FC, FERV & hedging cost separately) for the period from 01.04.2009 onwards shall be revised.
- (ii) Year-wise details in respect of interest on loan for the period 2009-11 to be submitted as under:
  - a) Total interest for the period;
  - b) Total interest capitalized to gross block during the period;
  - c) Total interest transferred to CWIP during the period; and
  - d) Total interest charged to revenue during the period.
- (iii) Soft copy of the petition (in excel format) with all links.
- (iv) In Form 12 i.e. Statement of Depreciation, a depreciation adjustment due to De-capitalization amounting to Rs. 0.27 lakh has been considered. Accordingly, the workings to arrive at this amount along with the assets/works against which this adjustment belongs to including the gross block of assets/works put to use, the date/year and depreciation recovered against the said assets/works till date year of removal shall be furnished.
- (v) Changes in rate of interest in respect of existing as well as fresh loans taken, if any, during the tariff period 2009-14 with documentary evidences.

- (vi) Form-7 or form-8 whichever is applicable along with Form-13 (actual loan portfolio) shall be submitted as the same is not found in the petition and since variations have been observed from the earlier tariff petition (and with those allowed in Petition no. 323/2009).
- (vii) To provide the original gross value of "Replacement of Halon system for CCR & CER by Inert Gas System" along with put to use and depreciation recovered till replacement.

2. Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

**Sd/-**

(B. Sreekumar)  
Deputy Chief (Law)